

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 23.10.97

OA 42/97

Tuffail Ahmed, Class-IV employee in the office of the Assistant Commissioner of Income Tax, Bharatpur.

... Applicant

Versus

1. Union of India through the Secretary, Ministry of Finance, New Delhi.
2. The Commissioner, Income Tax Department, Rajasthan, Jaipur.
3. Dy. Commissioner of Income Tax, Alwar Range, Alwar.

... Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

For the Applicant ... Mr. Zakir Hussain
For the Respondents ... Mr. V.K.Jain, brief
holder for Mr.N.K.Jain

O-R-D-E-R

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

Applicant, Tuffail Ahmed, has filed this application u/s 19 of the Administrative Tribunals Act, 1985, for seeking a direction to the respondents to consider his case for appointment on the post of LDC on the basis of his educational qualifications. The applicant has also sought a direction to the respondents to decide his representations dated 19.9.95, at Ann.A-8, and dated 3.6.91, at Ann.A-3.

2. Heard the learned counsel for the applicant. Shri V.K.Jain, Advocate, has appeared as a brief holder for Shri N.K.Jain, counsel for the respondents. The records of the case have been carefully perused.
3. The respondents have not filed any reply to the OA despite several opportunities.
4. The learned counsel for the applicant does not want to press this application on merits. He wants the representations made by the applicant vide Ann.A-3 dated 3.6.91 and Ann.A-8 dated 19.9.95 to be decided by respondent No.2 as per rules.
5. In the circumstances, this application is disposed of, at the stage of admission, with a direction to respondent No.2 to decide the applicant's representations dated 3.6.91, at Ann.A-3, and dated 19.9.95, at Ann.A-8, as per rules within a period of three months from the date of receipt of a copy

Chk/lnk

of this order. No order as to costs.

Gopal Krishna
(GOPAL KRISHNA)
VICE CHAIRMAN

VK